

PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2024

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a Single Judge	By Division Bench	By Full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a) Service matter	14	01	--	01	--	--	--	01	--	--	--	--	14
b) Land Reforms													
c) Labour Laws													
d) Others	62	09	--	06	--	--	--	06	--	--	--	--	65

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ole

8 a) Banking Regulation Act, 1949														
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949														
9. Company petition & Application														
a) Petitions														
b) Application in Petitions														
c) Applications in liquidation proceedings														
d) Application in company appeals														
e) Matter transferred U/S 455(3) of the Companies Act														
10. Income Tax References and applications														
11. Sales Tax References and application														
12. Other Direct and indirect Tax References and applications														
a) Gift Tax Wealth Tax and Estate Duty References and Applications														
b) Other tax Revision Cases														
c) Other Tax Reference and Applications														
13. Petitions Under Indian Arbitration Act	04	02	--	--	--	--	--	--	--	--	--	--	--	06
14. Matrimonial Cases and Reference														
a) Matrimonial Suits/Cases	01	--	--	--	--	--	--	--	--	--	--	--	--	01
b) Matrimonial References														
c) Petitions Under Section 24 of the Hindu Marriage Act														
15. Land Acquisition Reference														
16. Election Petitions and Applications														
a) Election Petitions														
b) Applications in Election Cases														
17. Insurance Act, Reference & Applications														

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18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	01	01	-	-	-	-	-	-	-	-	-	-	02
d) Cross objections	01	-	-	01	-	-	-	01	-	-	-	-	-
e) Transfer Petition (Civil)													
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													

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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
l.) Civil Miscellaneous Case	--	--	--	--	--	--	--	--	--	--	--	--	--
20. TOTAL	83	13	--	08	--	--	--	08	--	--	--	--	88
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	--	--	--	--	--	--	--	--	--	--	--	--	--
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	01	01	--	--	--	--	--	--	--	--	--	--	02
26. TOTAL	01	01	--	--	--	--	--	--	--	--	--	--	02

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APPELLATE SIDE (CIVIL)													
27. Writ Appeals													
a) Service matters	02	--	--	--	--	--	--	--	--	--	--	--	02
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	04	--	--	--	--	--	--	--	--	--	--	--	04
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgments	19	01*	--	--	--	--	--	--	--	--	--	--	20**
c) Orders	01	--	--	--	--	--	--	--	--	--	--	--	01
30. Second Appeals from Judgment	08	01	--	--	--	--	--	--	--	--	--	--	09
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders	01	01	--	--	--	--	--	--	--	--	--	--	02
33. Revision Petitions	01	02	--	--	--	--	--	--	--	--	--	--	03
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	06	01	--	01	--	--	--	01	--	--	--	--	06
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	42	06	--	01	--	--	--	01	--	--	--	--	47
[*01 (One) Commercial Appeal included]													
[**02 (Two) Commercial Appeals and 02 (Two) Tax Appeals included]													

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APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	42	06	--	--	01	--	--	01	--	--	--	--	47
b) By Government from Judgment of Acquittal	06	--	--	--	--	--	--	--	--	--	--	--	06
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	--	--	--	--	--	--	--	--	--	--	--	01
39.Criminal Revisions	03	04	--	--	--	--	--	--	--	--	--	--	07
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P													
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b)Bail including Anticipatory Bail													
c) Review Petition (FAM CT)													
43. TOTAL	52	10	--	--	01	--	--	01	--	--	--	--	61
GRAND TOTAL(20+26+37+43)	178	30	--	09	01	--	--	10	--	--	--	--	198

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PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF QUARTER YEAR ENDING ON 31/03/2024 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											TOTAL
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	05	03	01	04	--	01	--	--	--	--	--	14
b) Land Reforms												
c) Labour Laws												
d) Others	36	15	05	05	--	--	01	--	--	02	01	65

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8 a) Banking Regulation Act, 1949													
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
9. Company Petition & Application													
a) Petitions													
b) Application in Petitions													
c) Applications in liquidation proceedings													
10. Income tax Reference & Applications													
11. Sales Tax References and application													
12. Other Direct and Indirect Tax References and Applications													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	03	02	--	--	--	--	--	01	--	--	--	--	06
14. Matrimonial Cases and References													
a) Matrimonial Suits/Cases	--	01	--	--	--	--	--	--	--	--	--	--	01
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
16. Election Petitions and Applications													
a) Election Petitions													
b) Applications in Election Cases													

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17. Insurance Act, Reference & Applications													
18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	02	--	--	--	--	--	--	--	--	--	--	02	
d) Cross Objections	--	--	--	--	--	--	--	--	--	--	--	--	
e) Transfer Petition (Civil)													
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													
h) Special Cases under order XXXVI of civil procedure code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													

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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
l.) Civil Miscellaneous Case													
20. TOTAL	46	21	06	09	--	01	01	01	--	02	01	88	

ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases													
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)													
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	02	--	--	--	--	--	--	--	--	--	--	02	
26. TOTAL	02	--	--	--	--	--	--	--	--	--	--	02	

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APPELLATE SIDE (Civil)												
27. Writ Appeals												
a) Service matters	01	01	--	--	--	--	--	--	--	--	--	02
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	03	--	01	--	--	--	--	--	--	--	--	04
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgments	07	04	--	02	06	01	--	--	--	--	--	20*
c) From Orders	01	--	--	--	--	--	--	--	--	--	--	01
30. Second Appeals from Judgment	04	--	02	02	01	--	--	--	--	--	--	09
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders	02	--	--	--	--	--	--	--	--	--	--	02
33. Revision Petitions	02	01	--	--	--	--	--	--	--	--	--	03
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Courts Appeals												
b) Review of Judgments												
c) Compensation, Claims and Special Appeals	05	--	--	--	01	--	--	--	--	--	--	06
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	25	06	03	04	08	01	--	--	--	--	--	47
[*02 (Two) Tax Appeals and 02 (Two) Commercial Appeals included]												

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APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	35	10	01	01	--	--	--	--	--	--	--	47
b) By Government from Judgment of Acquittal	05	01	--	--	--	--	--	--	--	--	--	06
c) By complaint, U/S 378 (4) of Criminal Procedure Code	--	01	--	--	--	--	--	--	--	--	--	01
39. Criminal Revisions	05	01	--	--	--	01	--	--	--	--	--	07
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P												
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail												
c) Review Petition (FAM CT)												
43. TOTAL	45	13	01	01	--	01	--	--	--	--	--	61
GRAND TOTAL (20+26+37+43)	118	40	10	14	08	03	01	01	--	02	01	198

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PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2024

ACTUAL STRENGTH OF JUDGES					
Sanctioned strength of Judges	No of Judges entrusted with court work only	No. of Judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of Judge days
03	03	—	03	27	27

1. 01.01.2024 to 17.02.2024: Winter Vacation.
2. 24.01.2024: Vacation Court held.
3. 08.03.2024 & 11.03.2024: No Bench Sitting.



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